

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO: 558
TO BE ANSWERED ON 09.12.2022

CONVICTION RATE IN POCSO ACT

558. MS. RAMYA HARIDAS.:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state?

- (a) whether the Fast Track Courts have been set up to look into POCSO cases on priority basis to ensure effective and proper implementation of the POCSO Act and if so, the details thereof;
- (b) the conviction rate in POCSO cases along with the reasons for the majority of child sexual abuse cases ending in acquittal;
- (c) whether the amendment made in POCSO Act by Government led to significant decline of the sexual abuse against the children by acting as a deterrent, if so, the available data thereof; and
- (d) the steps taken by the Government to create awareness regarding the POCSO Act?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SRIMATI SMRITI ZUBIN IRANI)

(a) to (d) The Government of India is implementing a Centrally Sponsored Scheme since October 2019 for setting up of 1023 Fast Track Special Courts (FTSCs) including 389 exclusive POCSO (e-POCSO) courts for expeditious trial and disposal of cases related to rape and POCSO Act. The Scheme which started in Oct 2019, has been extended up to 31.03.2023. 681 FTSCs including 381 e-POCSO Courts are presently functional in 27 States/UTs.

As per the information received from National Crime Records Bureau, State/UT-wise Cases Registered (CR), Cases Charge-sheeted (CCS), Cases Sent for Trial (CST), Cases Convicted (CON), Cases Pending Trial at the end of the year (CPTEY), Persons Arrested (PAR), Persons Charge-sheeted (PCS) and Persons Convicted (PCV) under Protection of Children from Sexual Offences Act during 2019-2021 is attached at **Annexure-I**. The reasons for majority of child sexual abuse cases ending in acquittal are not maintained separately by National Crime Records Bureau(NCRB), MHA.

The Protection of Children from Sexual Offences (POCSO) Act, 2012 enacted by Govt of India provides safeguards for children against sexual abuse. The Act was amended in 2019 to introduce more stringent punishment including death penalty for committing sexual crimes on children, with a view to deter the perpetrators & prevent such crimes against children.

Section 43 of the POCSO Act, 2012 provides that the Central Government and every State Government shall take all measures to give wide publicity to the provisions of the Act. In accordance with this, the Government has taken various steps from time to time to create awareness of the provisions of the POCSO Act through electronic and print media, consultations, workshops and training programmes with stakeholders concerned.

Further, Ministry of Women & Child Development notified new POCSO Rules, 2020 replacing the previous POCSO Rules, 2012. The POCSO Rules 2020 stipulate that the central government and every state government shall prepare age-appropriate educational material and curriculum for children, informing them about various aspects of personal safety. The Rules also stipulates that suitable material and information may be disseminated by the respective Governments in all public places such as panchayat bhavans, community centers, schools and colleges, bus terminals, railway stations, places of congregation, airports, taxi stands, cinema halls and such other prominent places and also be disseminated in suitable form in virtual spaces such as internet and social media.

Annexure to LSUSQ No.558 for answer on 9th December, 2022

S.No.	State/UT	Year	CR	CCS	CST	CON	CPTEY	PAR	PCS	PCV
1.	Andhra Pradesh	2019	502	313	313	16	1542	645	589	20
		2020	454	521	521	18	1863	536	793	19
		2021	466	535	535	8	2295	716	682	8
2.	Arunachal Pradesh	2019	36	24	24	0	52	40	27	0
		2020	28	18	18	0	70	34	26	0
		2021	23	32	32	6	96	39	36	6
3.	Assam	2019	1779	1396	1396	83	3750	1890	1548	84
		2020	1496	1340	1340	43	4720	2327	1610	43
		2021	1926	1723	1723	73	5988	2686	2040	77
4.	Bihar	2019	1540	1184	1184	113	3575	1837	1532	132
		2020	1591	1350	1350	41	4853	1700	1533	46
		2021	1571	1564	1564	208	6117	1737	1767	236
5.	Chhattisgarh	2019	2027	2073	2073	349	4799	2513	2453	414.
		2020	2049	2038	2038	218	6231	2459	2417	245
		2021	2332	2323	2323	274	7617	2783	2755	319
6.	Goa	2019	0	0	0	0	2	0	0	0
		2020	5	5	5	0	7	5	5	0
		2021	2	1	1	0	8	0	1	0
7.	Gujarat	2019	2253	2072	2072	74	8604	2773	2748	89
		2020	2345	2272	2272	23	10731	2985	2959	27
		2021	2443	2390	2390	71	12647	2978	2971	79
8.	Haryana	2019	2074	1686	1686	333	2962	2189	2135	395
		2020	1853	1506	1506	56	4255	1928	1900	67
		2021	2249	1683	1683	205	5228	2311	2192	238
9.	Himachal Pradesh	2019	12	8	8	0	54	7	9	0
		2020	5	9	9	0	62	11	14	0
		2021	13	10	10	2	66	20	18	2
10.	Jharkhand	2019	654	459	459	100	1024	638	530	104
		2020	938	582	582	137	1398	723	673	152
		2021	806	637	637	107	1848	689	736	119

11.	Karnataka	2019	2160	2021	2021	190	7137	2665	2633	208
		2020	2104	2016	2016	61	8568	2527	2507	69
		2021	2813	2774	2774	249	10027	3686	3463	259
12.	Kerala	2019	1283	1009	1009	40	4216	1443	1097	42
		2020	2163	1522	1522	41	5564	2303	1720	41
		2021	2647	2752	2752	140	7724	3281	3065	151
13.	Madhya Pradesh	2019	6123	5867	5867	874	9677	7376	7454	1086
		2020	5648	5558	5558	482	13805	6989	6964	568
		2021	6070	5848	5848	914	16760	7068	7441	1120
14.	Maharashtra	2019	6558	6295	6295	706	25807	8723	7510	792
		2020	5687	5750	5750	308	30530	7596	6956	354
		2021	6200	6443	6443	527	34879	8290	7395	598
15.	Manipur	2019	58	59	59	5	189	59	74	5
		2020	75	53	53	1	241	72	55	1
		2021	97	74	74	7	300	105	103	7
16.	Meghalaya	2019	219	255	255	96	987	309	287	96
		2020	328	259	259	48	1158	347	304	55
		2021	384	366	366	48	1454	422	369	48
17.	Mizoram	2019	79	78	78	59	398	79	79	63
		2020	105	100	100	44	436	108	104	44
		2021	104	97	97	23	505	99	98	26
18.	Nagaland	2019	12	12	12	1	61	14	13	1
		2020	18	15	15	6	69	23	17	6
		2021	31	30	30	4	94	39	36	4
19.	Odisha	2019	2036	1779	1779	33	4798	2033	2124	33
		2020	2202	2086	2086	35	6661	2379	2541	37
		2021	2498	2360	2360	56	8608	2647	2778	57
20.	Punjab	2019	389	319	319	87	606	484	375	121
		2020	720	684	684	51	1154	828	829	70
		2021	751	710	710	105	1514	867	837	142
21.	Rajasthan	2019	596	423	423	178	3152	548	543	216
		2020	244	161	161	302	2942	211	209	371
		2021	601	397	397	85	3133	526	518	117

22.	Sikkim	2019	91	88	88	12	212	95	94	12
		2020	98	86	86	11	274	102	91	11
		2021	100	102	102	19	325	111	109	19
23.	Tamil Nadu	2019	2396	2228	2228	286	5599	3045	2553	318
		2020	3090	2472	2472	176	7293	3795	2840	260
		2021	4465	3373	3373	226	9539	5541	4046	258
24.	Telangana	2019	1998	1724	1724	89	3806	2549	2139	108
		2020	2074	2053	2053	102	5267	2789	2471	120
		2021	2698	2468	2468	96	6828	3138	2842	100
25.	Tripura	2019	176	173	173	34	649	193	183	40
		2020	143	143	143	11	759	181	193	11
		2021	125	135	135	19	832	166	176	21
26.	Uttar Pradesh	2019	7594	6478	6478	1002	23187	9650	9377	1674
		2020	6898	6817	6817	1276	28199	10248	9882	1708
		2021	7129	6881	6881	1514	32720	10468	9882	1958
27.	Uttarakhand	2019	369	384	384	92	868	452	451	111
		2020	573	616	616	35	1434	675	674	39
		2021	712	672	672	42	2027	801	819	42
28.	West Bengal	2019	2256	2531	2531	81	8367	2530	3292	98
		2020	2657	2621	2621	29	10784	2568	3003	30
		2021	2607	2640	2640	68	13045	2778	3303	69
	Total(States)	2019	45270	40938	40938	4933	126080	54779	51849	6262
		2020	45591	42653	42653	3555	159328	56449	53290	4394
		2021	51863	49020	49020	5096	192224	63992	60478	6080

29.	A&N Island	2019	94	87	87	3	291	99	95	3
		2020	118	124	124	11	384	116	137	11
		2021	108	107	107	13	381	117	131	15
30.	Chandigarh	2019	5	6	6	0	8	5	6	0
		2020	0	1	1	0	8	0	2	0
		2021	1	0	0	2	5	0	0	2
31.	D&N Haveli and Daman & Diu	2019 ⁺	54	54	54	0	68	62	56	0
		2020	42	43	43	2	89	56	51	2
		2021	53	50	50	2	98	61	57	2
32.	Delhi	2019	1719	1589	1589	718	8406	2269	1924	720
		2020	1197	1667	1667	72	9981	1994	1927	87
		2021	1454	1579	1579	42	11489	1952	1895	50
33.	Jammu & Kashmir	2019*	109	79	79	0	96	101	98	0
		2020	200	153	153	2	242	235	230	4
		2021	294	251	251	1	478	343	333	1
34.	Ladakh	2019	-	-	-	-	-	-	-	-
		2020	0	0	0	0	1	0	0	0
		2021	0	0	0	0	1	0	0	0
35.	Lakshadweep	2019	25	11	11	0	26	27	13	0
		2020	8	6	6	2	29	11	6	2
		2021	14	19	19	0	46	31	21	0
36.	Puducherry	2019	48	45	45	4	209	74	74	4
		2020	65	62	62	42	209	141	120	42
		2021	87	103	103	0	312	169	111	0
	Total (UTs)	2019	2054	1871	1871	725	9104	2637	2266	727
		2020	1630	2056	2056	131	10943	2553	2473	148
		2021	2011	2109	2109	60	12810	2673	2548	70
	All India (States and UTs)	2019	47324	42809	42809	5658	135184	57416	54115	6989
		2020	47221	44709	44709	3686	170271	59002	55763	4542
		2021	53874	51129	51129	5156	205034	66665	63026	6150

Source: National Crime Record Bureau(NCRB), Ministry of Home Affairs

CR: Cases Registered CSS: Cases Charge-sheeted CST: Cases Sent for Trial CON: Cases Convicted CIPTEY: Cases Pending Trial at the end of the year

PAR: Persons Arrested PCS: Persons Charge-sheeted PCV: Persons Convicted

+ Combined data of erstwhile D&N Haveli UT and Daman & Diu during 2019

* Data of erstwhile J&K State including Ladakh during 2019